

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 212/TT/2013

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member**

Date of Hearing : 04.06.2015

Date of Order : 28.09.2015

In the matter of:

Determination of tariff in respect of TANTRANSCO owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No.15/Suo-Moto/2012, for inclusion in POC charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

And in the matter of:

Tamil Nadu Transmission Corporation Limited (TANTRANSCO)
(A subsidiary of TNEB Limited),
144, Anna Salai, Chennai-600 002

.....Petitioner

Vs

1. Transmission Corporation of Andhra Pradesh Limited,
Vidyut Soudha, Hyderabad-500 082
2. Karnataka Power Transmission Corporation Limited (KPTCL)
Cauveri Bhavan, Bangalore-560 009
3. Kerala State Electricity Board (KSEB),
Vidyuthi Bhavanam, Pattom,
Thiruvananthapuram-695 00
4. Electricity Department,
Government of Puducherry,
Puducherry-605 001

.....Respondents



For petitioner : Shri S. Vallinayagam, Advocate, TANTRANSCO

For respondents : None

ORDER

The petitioner, Tamil Nadu Transmission Corporation Limited (TANTRANSCO) is a subsidiary of Tamil Nadu Electricity Board Limited, within the meaning of Companies Act, 1956. The petitioner has been declared as the State Transmission Utility (STU) by the Government of Tamil Nadu and being a STU, the petitioner is deemed to be a transmission licensee under Section 14 of the Electricity Act, 2003 (hereinafter referred to as "the Act"). The instant petition has been filed by TANTRANSCO for approval of the annual transmission charges of the transmission assets covered in the petition under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter "the 2009 Tariff Regulations") in compliance of the Commission's order dated 14.3.2012 in Petition No.15/SM/2012.

2. The Commission vide order dated 14.3.2012 in Petition No. 15/SM/2012 gave the following directions:-

"3. Inter-State Transmission system has been defined under Section 2(36) of the Act as under:-

"2(36) inter-State transmission system includes-

- (i) any system for the conveyance of electricity by means of main transmission line from the territory of one State to another State;
- (ii) the conveyance of electricity across the territory of any intervening State as well as conveyance within the State which is incidental to such inter-State transmission of electricity;
- (iii) the transmission of electricity within the territory of a State on a system built, owned, operated, maintained or controlled by a central Transmission Utility;"

4. Under the above provision, the conveyance of electricity from territory of one state to another State is also considered to be a part of inter-State transmission system. In



terms of Section 79(1)(d) of the Act, the tariff of these lines are also required to be determined by the Central Commission.

5. It has come to the notice of the Central Commission that the some of the owners/developers of the inter-State transmission lines of 132 kV and above in North Eastern Region and 220 kV and above in Northern, Eastern, Western and Southern regions as mentioned in the Annexure to this order have approached the Implementing Agency for including their transmission assets in computation of Point of Connection transmission charges and losses under the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 (hereinafter "Sharing Regulations").

6. As a first step towards inclusion of non-ISTS lines in the POC transmission charges, the Commission proposes to include the transmission lines connecting two States, for computation of POC transmission charges and losses. However, for the disbursement of transmission charges, tariff for such assets needs to be approved by the Commission in accordance with the provisions of Sharing Regulations. Accordingly, we direct the owners of these inter-State lines to file appropriate application before the Commission for determination of tariff for facilitating disbursement.

7. We direct the respondents to ensure that the tariff petition for determination of tariff is filed by the developers/owners of the transmission line or by State Transmission Utilities where the transmission lines are owned by them in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, by 20.4.2012."

3. Six transmission lines of TANTRANSCO were identified as inter-State transmission lines in order dated 14.3.2012 in Petition No. 15/SM/2012 and TANTRANSCO was directed to file tariff petition for the six transmission lines, for the purpose of inclusion in the PoC charges. The details of the lines are as follows:-

Srl. No.	From	To	Voltage Level (kV)	Connecting States
1	Chittoor	Thiruvalam	220	Andhra Pradesh-Tamil Nadu (S. No. 1 of Annexure under SR of order dated 14.3.2012)
2	Sulurpet	Gummidipoondi	220	Andhra Pradesh-Tamil Nadu (S. No. 3 of Annexure under SR of order dated 14.3.2012)
3	Yeeranda-halli	Hosur	220	Karnataka-Tamil Nadu (S. No. 5 of Annexure under SR of



				order dated 14.3.2012)
4	Mooziyar	Theni	230	Tamil Nadu-Kerala (S. No. 7 of Annexure under SR of order dated 14.3.2012)
5	Edamon	Tirunelveli	400	Tamil Nadu-Kerala (S. No. 8 of Annexure under SR of order dated 14.3.2012)
6	Idukki	Udumalpet	220	Kerala-Tamil Nadu (S. No. 9 of Annexure under SR of order dated 14.3.2012)

4. The petitioner has submitted that out of the six inter-State lines, the Edamon-Tirunelveli 400 kV line (Kerala-Tamil Nadu) was commissioned on 1.7.2010 under ATS of Kudankulam APP and it is owned and operated by Power Grid Corporation of India limited (PGCIL). PGCIL has claimed the transmission tariff for the said asset in Petition No. 183/TT/2011. Hence, this line does not pertain to inter-State lines of TANTRANSCO. The five other inter-State lines are owned by TANTRANSCO, which connect the State of Tamil Nadu to the States of Kerala, Andhra Pradesh and Karnataka. Therefore, these five inter-State transmission lines of TANTRANSCO have been indentified for approval of transmission tariff and for inclusion in PoC charges.

5. The petitioner has submitted line length in ckt km and the date of commercial operation of the instant transmission lines and the details are as follows:-

S. No.	Name of Line	Connecting States	Length (ckt. km)	COD
1	230 kV S/C Chitoor-Thiruvallam	Tamil Nadu-AP	7.55	9.4.1970
2	230 kV S/C Sulurpet-Gummidipoondi	Tamil Nadu-AP	21.12	1.5.1982
3	230 kV S/C Yeerandahalli-Hosur	Tamil Nadu-Karnataka	3.5	19.9.1965



4	230 kV S/C Mooziyar-Theni	Tamil Nadu-Kerala	62	24.2.1968
5	230 kV S/C Idukki-Udumalpet	Tamil Nadu-Kerala	27	1988

6. Karnataka Power Transmission Corporation Limited (KPTCL), Respondent No. 2 and Kerala State Electricity Board Limited (KSEBL), Respondent No. 3 have filed replies dated 25.6.2015 and 22.7.2015 respectively. KPTCL has submitted as follows:-

- a) The petitioner has not submitted capital costs of the lines. As the lines are old, the entire capital cost must have been recovered and thus, the benefit should be given by an appropriate decision in the instant petition; and
- b) As per the petitioner, the capital cost was funded by equity. As such, the tariff for the future period should be allowed on the normative debt: equity ratio of 70:30.

7. KSEBL has made the following submissions in its reply:-

- a) KSEBL has Petition No. 232/TT/2013, in respect of 230 kV Mooziyar-Theni S/C line and 230 kV S/C Idukki-Udumalpet lines, which are inter-State transmission lines upto the border of Kerala. KSEBL has also mentioned that these inter-State lines have been commissioned about 25 years ago and the original capital cost details and additional expenditure incurred for these lines are not available. TANTRANSCO has also admitted this fact for its portion of these lines;
- b) The methodology adopted by TANTRANSCO for arriving at the capital cost of its portion of above inter-State transmission lines has no accounting basis. The tariff determination principles envisaged in the 2009 Tariff



Regulations are based on capital expenditure incurred. Moreover, all components of tariff determination namely Interest on Loan, Depreciation, Return on Equity, Operation & Maintenance Expenses etc are based on capital cost. Hence, ascertaining the capital cost of the lines accurately is very important for determining the tariff of these inter-State lines;

- c) KSEBL and TANTRANSCO do not have the correct details of the capital cost of these lines. Thus, tariff determination based on capital cost will not be justifiable and hence may not be adopted for these inter-State lines;
- d) The tariff for any inter-State supply, transmission or wheeling of electricity, as the case may be, involving the territories of two States is to be determined under Section 64(5) of the Electricity Act, 2003 by the concerned State Commission;
- e) All State Electricity Regulatory Commissions have been approving the transmission tariff of the respective State transmission system annually based on ARR petitions filed by the respective transmission utilities and the transmission tariff is determined for the State transmission system including the State portion of the above inter-State line also;
- f) Open access customers are using the transmission system of the STUs by paying the transmission charges so approved by the respective State Commissions. The States drawing power through these inter-State lines can be considered as a long term open access consumer in terms of



Regulation 16(3) of the CERC (Open Access in inter-State Transmission) Regulations, 2008; and

- g) The capital cost claimed by TANTRANSCO for the Tamil Nadu portion of 230 kV Mooziyar-Theni S/C and 230 kV S/C Idukki-Udumalpet lines may not be adopted for determining the tariff of Tamil Nadu portion of these inter-State lines and the transmission tariff determined by the respective State Commissions may be adopted as the tariff of that portion of inter-State lines considering the provisions of Section 64(5) of the Act.

8. We have heard the representative of the petitioner and have perused the material on record. We proceed to determine the annual fixed charges in respect of the assets covered in the petition.

9. The petition has been filed in response to the Commission's directions for determination of tariff of transmission lines owned or controlled by the STU which carry inter-State power as per Section 2(36) of the Act, as discussed at para-2.

10. The petitioner has submitted that out of the six transmission lines identified by the Commission five transmission lines are owned by the petitioner and satisfy the conditions of ISTS. The STU lines used for carrying inter-State power can be considered for inclusion in the PoC charges only if it is certified by RPC in terms of para 2.1.3 of the Annexure-I to Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010, which is extracted hereinafter:-



“The line-wise YTC of the entire network shall be provided by the Transmission Licensees. In case a line is likely to be commissioned during the Application Period, the data in respect of the same, along with the anticipated COD will be provided by the CTU/ Transmission Licensee to the Implementing Agency.

For the determination of the transmission charges based on Hybrid Methodology applicable in the next Application Period, all the above data shall be provided to the Implementing Agency as per the timelines specified by the Implementing Agency.

Overall charges to be allocated among nodes shall be computed by adopting the YTC of transmission assets of the ISTS licensees, deemed ISTS licensees and owners of the non-ISTS lines which have been certified by the respective Regional Power Committee (RPC) for carrying inter-State power. The Yearly Transmission Charge, computed for assets at each voltage level and conductor configuration in accordance with the provisions of these regulations shall be calculated for each ISTS transmission licensee based on indicative cost provided by the Central Transmission Utility for different voltage levels and conductor Page 17 of 21 configuration. The YTC for the RPC certified non-ISTS lines which carry inter-State power shall be approved by the Appropriate Commission.

In case line-wise tariff for the RPC certified non-ISTS lines has not been specified by the Appropriate Commission, the tariff as computed for the relevant voltage level and conductor configuration shall be used. The methodology for computation of tariff of individual asset shall be similar to the methodology adopted for the ISTS transmission licensees and shall be based on ARR of the STU as approved by the respective State Commission.

Certification of non-ISTS lines carrying inter-State power, which were not approved by the RPCs on the date of notification of the Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulations, 2009, shall be done on the basis of load flow studies. For this purpose, STU shall put up proposal to the respective RPC Secretariat for approval. RPC Secretariat, in consultation with RLDC, using Web Net Software would examine the proposal. The results of the load flow studies and participation factor indicating flow of Inter State power on these lines shall be used to compute the percentage of usage of these lines as inter State transmission. The software in the considered scenario will give percentage of usage of these lines by home State and other than home State. For testing the usage, tariff of similar ISTS line may be used. The tariff of the line will also be allocated by software to the home State and other than home State. Based on percentage usage of ISTS in base case, RPC will approve whether the particular State line is being used as ISTS or not. Concerned STU will submit asset-wise tariff. If asset wise tariff is not available, STU will file petition before the Commission for approval of tariff of such lines. The tariff in respect of these lines shall be computed based on Approved ARR and it shall be allocated to



lines of different voltage levels and configurations on the basis of methodology which is being done for ISTS lines.”

11. The certificate of SRPC is available in terms of the above said provision in respect of five transmission lines which were included in the Commission’s order dated 14.3.2012 in Petition No. 15/SM/2012. Accordingly, five transmission lines are being considered in this petition for grant of annual transmission charges. Further, since the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 came into force with effect from 1st July, 2011, Yearly Transmission Charges (YTC) for these five transmission lines have been calculated for the year 2011-12 (1.7.2011 to 31.3.2012), 2012-13 and 2013-14.

Capital Cost

12. The petitioner vide affidavit dated 24.7.2014 submitted that the original capital cost data and additional capital cost of these five lines is not available as these lines are more than 25 years old. The petitioner was directed vide letter dated 17.6.2014 to submit the capital cost duly certified by the Auditors, funding pattern of the assets, repayment schedule and the interest rates of loans, if any, cumulative depreciation as on 31.3.2012, details of the ARR approved by the State Commission for the 2009-14 period and details of the O&M expenses of the instant assets.

13. The petitioner vide affidavit dated 24.7.2014 submitted that the audited capital cost, funding pattern of the cost, actual repayment schedule, interest rates



of the loan, cumulative depreciation details, actual debt and equity as on date of commercial operation of the instant assets are not available. Hence, the petitioner submitted that the total capital cost of the lines has been considered to have been funded through equity. The petitioner further submitted that during 2009-10 all the three activities i.e. generation, transmission and distribution were carried out as a whole by the erstwhile Tamil Nadu Electricity Board (TNEB), there is no ARR for the transmission activities and the erstwhile TNEB filed for its first ARR for the years 2010-11, 2011-12 and 2012-13 for determination of tariff for generation, inter-State transmission and distribution activities in a single application, whereas TANTRANSCO started functioning as a separate entity w.e.f. 1.11.2010. The petitioner further submitted that it filed its first transmission tariff petition for the first control period from 2010-11 (five months) to 2012-13. The petitioner further submitted that in case of O & M Expenses as separate ARR for transmission activity is not available, the same as a whole for generation, transmission and distribution as per audited accounts of erstwhile TNEB for the year 2009-10 and the seven months period in 2010-11, while O & M Expenses of the petitioner for five month period in 2010-11 and 2012-13 respectively have been considered. The details of approved ARR submitted by the petitioner are as follows:-

Line * Type	2009-10	2010-11	2011-12	2012-13	2013-14
+500 kV HVDC	-	-	-	-	-
+800 kV HVDC	-	-	-	-	-
765 kV D/C	-	-	-	-	-
765 kV S/C	-	-	-	-	-
400 kV D/C	-	-	16	379	1569
400 kV D/C Quad Moose	-	-	-	-	-
400 kV S/C	-	-	-	-	-
220 kV D/C	2485	2491	2525	2547	2628.292
220 kV S/C	5318	5577	5724	5955	6005.320
132 kV D/C	4566	4870	5061	5358	5757.998



132 kV S/C	9714	9894	9985	10172	10409.025
66 kV D/C	200	200	200	200	200
66 kV S/C	986	986	986	986	986
ARR approved**	-	61217.00	198731.00	200724.00	237578.00

*Line length in Ckt. Km. **ARR in ₹ lakh

14. The petitioner has also submitted length of line under 400 kV (Multi circuit-MC) (four lines) for years 2012-13 and 2013-14. 400 kV (MC) line is converted to 400 kV DC line and the length of 400 kV MC line is added in 400 kV DC line for the years 2012-13 and 2013-14.

15. The petitioner has also submitted length of line under 400 kV (multi-circuit) (four lines) for the year 2012-13 and 2013-14. The 400 kV (MC) line is converted to 400 kV D/C line for these years. We have considered the submissions made by the petitioner and the respondents. We have not considered the capital cost submitted by the petitioner for calculation of the tariff for the instant assets. The Commission has already evolved a methodology for working out the tariff for inter-State transmission lines and accordingly allowed tariff in case of HVV PNL and other States. Same methodology is adopted in the instant case. The methodology adopted by the Commission is described in the following paras.

Procedure for calculating YTC for the transmission lines

16. The petitioner submitted that the capital costs of the instant transmission lines are not available. Hence, the indicative cost of lines of various configurations owned and operated by Power Grid Corporation of India Limited (PGCIL) has been considered for the computation of capital cost as per assumptions hereinafter:-



a) Indicative cost of 400 kV D/C Quad Moose transmission line has been taken as base and indicative cost of lines with configurations other than 400 kV D/C Quad Moose have been made equivalent to the indicative cost of 400 kV D/C Quad Moose (i.e. by dividing indicative cost of the 400 kV D/C Quad Moose line by the indicative cost of line of other configurations).

b) The indicative data of PGCIL is for voltage level upto 132 kV, but the petitioner also owns lines of 110 kV, 100 kV and 66 kV level. Hence, the line length of 110 kV, 100 kV and 66 kV level has been added to 132 kV level and considered such derived indicative cost of 132 kV level as indicative cost for all transmission lines having voltage level of 132 kV and below.

17. The yearly break-up of indicative cost of various configurations owned and operated by PGCIL is as hereunder:-

For F/Y 2013-14

Line Type	Cost		Co-efficient	
	(₹ in lakh)	(₹ in lakh/Ckt.)		
765 kV D/C	412.00	206.00 (A)	a=D/A	0.56
765 kV S/C	179.80	179.80 (B)	b=D/B	0.65
400 kV D/C Twin Moose	130.40	65.20 (C)	c=D/C	1.78
400 kV D/C Quad Moose	232.60	116.30 (D)	d=D/D	1.00
400 kV S/C Twin Moose	87.00	87.00 (E)	e=D/E	1.34
220 kV D/C	61.40	30.70 (F)	f=D/F	3.79
220 kV S/C	37.80	37.80 (G)	g=D/G	3.08
132 kV D/C	48.40	24.20 (H)	h=D/H	4.81
132 kV S/C	30.00	30.00 (I)	i=D/I	3.88

For F/Y 2012-13

Line Type	Cost		Co-efficient	
	(₹ in lakh)	(₹ in lakh/Ckt.)		
765 kV D/C	357.00	178.50 (A)	a=D/A	0.63
765 kV S/C	179.20	179.20 (B)	b=D/B	0.63
400 kV D/C Twin Moose	122.60	61.30 (C)	c=D/C	1.83



400 kV D/C Quad Moose	224.80	112.40 (D)	d=D/D	1.00
400 kV S/C Twin Moose	84.20	84.20 (E)	e=D/E	1.33
220 kV D/C	67.80	33.90 (F)	f=D/F	3.32
220 kV S/C	41.40	41.40 (G)	G=D/G	2.71
132 kV D/C	53.00	26.50 (H)	h=D/H	4.24
132 kV S/C	32.40	32.40 (I)	i=D/I	3.47

For F/Y 2011-12

Line Type	Cost		Co-efficient	
	(₹ in lakh)	(₹ in lakh/Ckt.)		
765 kV D/C	315.25	157.625 (A)	a=D/A	0.64
765 kV S/C	159.25	159.25 (B)	b=D/B	0.63
400 kV D/C Twin Moose	109.50	54.75 (C)	c=D/C	1.84
400 kV D/C Quad Moose	202.00	101.00 (D)	d=D/D	1.00
400 kV S/C Twin Moose	74.25	74.25 (E)	e=D/E	1.36
220 kV D/C	59.50	29.75 (F)	f=D/F	3.39
220 kV S/C	37.00	37.00 (G)	G=D/G	2.73
132 kV D/C	46.75	23.375 (H)	h=D/H	4.32
132 kV S/C	28.50	28.50 (I)	i=D/I	3.54

18. After getting ratio with respect to 400 kV D/C Quad Moose, YTC per ckt. Km of 400 kV D/C Quad Moose transmission line has been calculated as follows:-

ARR for FY.....in ₹

$$\left\{ \begin{array}{l} \text{YTC per ckt km} \\ \text{400 kV D/C} \\ \text{Quad Moose} \end{array} \right\} \left\{ \begin{array}{l} \text{-----} \\ \text{(Length of 765 kV DC/a)+(Length of 765 kV} \\ \text{SC/b)+(Length of 400 kV DC TM/c)+(Length of 400} \\ \text{kV DC QM/d)+(Length of 400 kV SC TM/e)+(Length} \\ \text{of 220 kV DC/f)+(Length of 220 kV SC/g)+(Length of} \\ \text{132 kV DC/h)+(Length of 132 kV SC/i)} \end{array} \right\}$$

*value of a, b, c, d, e, f, g, h & i are as given in para 15 and length in ckt km as given in para 12 of this order.

DC-Double Circuit, SC-Single Circuit, QM-Quad Moose, TM-Twin Moose

19. We have not carried out any due diligence of the tariff of these lines (for consideration of PoC calculations. The tariff of the lines owned by STU has



already been determined by the State Electricity Regulatory Commission. We have considered the ARR of the STU as approved by the State Electricity Regulatory Commission and have adopted the methodology as discussed in para 14 to 16 of this order for the purpose of calculation of PoC charges and apportionment of transmission lines and charges to the transmission system of different configurations of the STU. This methodology has been adopted uniformly for the lines owned by other STUs used for inter-State transmission of power duly certified by respective RPCs for the purpose of inclusion in the PoC mechanism.

20. We have considered the submission of the petitioner. The petitioner has submitted the actual total line length configuration and ARR approved by the SERC in Tamil Nadu system along with PoC cost data for the years 2009-10, 2010-11, 2011-12, 2012-13 and 2013-14.

21. Accordingly, as per the information submitted by the petitioner i.e. line length in Ckt. km and ARR approved by SERC for the years 2009-10, 2010-11, 2011-12, 2012-13 and 2013-14 and PoC cost data for the respective years, YTC for the assets for the years 2011-12, 2012-13 and 2013-14 has been calculated as under:-

For FY 2013-14:

Total ARR approved by the SERC= ₹23,75,78,00,000.00

(in ₹)

S. No.	Asset	For entire system (Tamil Nadu)		
		Line Length (Ckt. km)	YTC (Per ckt. km)	YTC
1	400 kV D/C Twin Moose	1569	1728760.28	2712424877.71
2	220 kV D/C	2628.292	814002.16	2139435354.32



3	220 kV S/C	6005.320	1002256.73	6018872362.70
4	132 kV D/C	5957.998	641656.42	3822987682.32
5	132 kV S/C	11395.025	795441.85	9064079722.95
Total				23757800000.00

FY 2012-13:

Total ARR approved by the SERC= ₹20,07,24,00,000.00

(in ₹)

Srl. No.	Asset	For entire system (Tamil Nadu)		
		Line Length (Ckt. km)	YTC (Per ckt. km)	YTC
1	400 kV D/C Twin Moose	379	1422604.70	539167181.72
2	220 kV D/C	2547	786725.93	2003790937.84
3	220 kV S/C	5955	960780.34	5721446903.71
4	132 kV D/C	5558	614992.24	3418126894.17
5	132 kV S/C	111158	751915.05	8389868082.57
Total				20072400000.00

FY 2011-12:

Total ARR approved by the SERC= ₹19,87,31,00,000.00

(in ₹)

S. No.	Asset	For entire system (Tamil Nadu)		
		Line Length (Ckt. km)	YTC (Per ckt. km)	YTC
1	400 kV D/C Twin Moose	16	1504014.25	24064228.00
2	220 kV D/C	2525	817249.75	2063555624.69
3	220 kV S/C	5724	1016411.46	5817939178.19
4	132 kV D/C	5261	642124.81	3378218601.31
5	132 kV S/C	10971	782911.53	8589322367.80
Total				19873100000.00

22. The YTC per Ckt. Km for 230 kV S/C lines considered for TANTRANSCO is as under:-

(in ₹)

Voltage level	2011-12	2012-13	2013-14
230 kV S/C	1016411.46	960780.34	1002266.73



23. YTC of the five transmission lines calculated as per the methodology discussed above is as follows:-

(in ₹)					
Srl. No.	Line Name	Length (Ckt. km)	2011-12*	2012-13	2013-14
1	230 kV S/C Chitoor-Thiruvalam	7.55	5907891.61	7446047.64	7767489.66
2	230 kV S/C Sulurpet-Gummidipoondi	21.12	16099957.53	20291680.78	21167662.14
3	230 kV S/C Yeerandahalli-Hosur	3.5	2668080.08	3362731.19	3507898.56
4	230 kV S/C Mooziyar-Theni	62	47263132.89	59568381.08	62139917.26
5	230 kV S/C Idukki-Udumalpet	27	20582332.07	25941069.18	27060931.71
Total			92521394.18	116609909.87	121643899.32

*YTC for 9 months has been taken as per Sharing of Inter-State Transmission Charges and Losses Regulations, 2010 which came into force from 1.7.2011.

24. The annual transmission charges allowed for the assets covered in the instant petition shall be considered in the YTC as per the Sharing of Inter-State Transmission Charges and Losses Regulations, 2010 and shall be adjusted against the ARR of the petitioner approved by the State Commission.

25. This order disposes of Petition No. 212/TT/2013.

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

